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(d) if the answer to parts (c) and (d) above be i_n the negative, what step_s are being- taken to apprehend him quickly;

(e) whether any other Army officers involved in the scandal have been identified; if so, what action is being taken against themriid

(f) by when enquiry into the matter is expected t_0 be concluded?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. BAZA RAMANNA): (a) Yes, Sir.

(b) Army authorities have not received any such information.

(c) Does not arise.

(d) All States and Union Territories' civil police authorities, CBI and military formations and units have been asked to take appropriate action including necessary surveillance to apprehend the absconding General Officer. Action has also been initiated to attach his immovable properties after declaring him a proclaimed offender by the appropriate judicial authorities.

(e) Yes, Sir. Two other officers involved in this case have since been tried by General Court Martial.

(f) The enquiry in this case is already completed and disciplinary action against the three officers was initiated on the basis of the enquiry report. One of them has already been sentenced. Maj. Gen. A. K. Gupta can be tried by a Court of law only after he i_s apprehended.

Vacancies in Central Admiistrative Tribunal, New Bombay

3164. DR. BAPU KALDATE: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that the post of Vice-Chairman, Central Administra-t ve tribunal, New B mbay, has been lying vacant since October, 1989;

(b) whether the post of a second Member of the Tribunal is also lying vacant since February, 1990 after the retirement of Shri B. M. Majumdar;

(c) if so, what are the reasons for not filling up these posts so far; and

(d) what steps are contemplated by Government to fill up the vacancies?

THE PRIME MINISTER AND MINISTER OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI VISHWANATH PRATAP SINGH): (a) and (b) Yes, Sir.

(c) and (d) The vacant posts of Vice-Chairman and Membej. (Judicial) in the New Bombay Bench of the Central Administrative Tribunal are expected to be filled up soon.

Opening of technical and (science colleges in the country

3165. SHRI VITHALRAO

MADHAVRAO JADHAV: SHRI PRABHAKAR B. KORE: SHRI H. HANUMANTHAPPA:

Will the PRIME MINISTER be pleased to state;

(a) in what manner Government propose to solve the problem of educational thrust of the large number of students who want to secure admissions in technical and science colleges in Delhi and other parts of country how much expenditure would be involved; and

(b) what are Government's plan to create technical manpower in the 8th Five Year Plan and what is the planning for their employment?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMAN-BHAI MEHTA): (a) Technical and Science institutions are established by the States/UTs taking into account several factors such as manpower requirement development of emerging areas, demand etc. Delhi Administration proposes to augment intake capacity in the existing courses and introduce new disciplines in emerging technologies in the existing technical colleges. It is not possible to give estimate of expenditure involved for opening new technical and science colleges merely on the basis of the demand.

(b) As it is contemplated to train technical and science students in the fields where employment opportunities are more, it is proposed to increase the intake of some of the existing courses and introduce new related disciplines.

Students desirous for getting admission in engineering and other technical institutions in the country

3166. SHRI VITHALRAO

MADHAVF. AG JADHAV; SHRI PRABHAKAR B. KORE: SHRI H.

HANUMANTHAPFA;

Will the PRIME MINISTER be pleased to state:

(a) what is the number of students who get through every year in XHth standard and what is the number, which is desirous fop getting the admission in Medical, Engineering and technical institutions in the country;

(b) what would be the technical manpower created during the Eighth Five Year Plan period; and

(c) in what manner it would be engage^ or employed and what is the plan thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMAN-BHAI MEHTA): (a) The information is being collected.

(b) On the basis of the intake of students to technical institutions, who constitute fresh technical manpower for the Eighth Plan, it is estimated that 2. 00 lakh Graduate and 3. 00 lakh technicians will be added during the Eighth Plan period.

(c) Eighth Plan Emphasizes more opportunities of employment. How-, ever, it ig not possible specifically to give figures of employment opportunities available for these technical personnel.

भारतीय सांख्यिकीय सेवाग्रों की संवर्ग-समीक्षा

3167. श्री ग्रनन्त राम जायसवालः क्या प्रधान मंत्री 7 अगस्त, 1990 को राज्य सभा में अतारांकित प्रक्न 36 के दिए गए उत्तर को देखेंगे और यह बताने की क्रुपा करेंगे कि:

(क) अेणी IV से श्रेणी III में पदों के उन्नत किए जाने के सम्बन्ध में केन्द्रीय प्रशासनिक न्यायाधिकरण ढारा स्थगनादेश पारित करने की निश्चित तिथि वया है और उन तिथियों से पर्व संवर्ग समीक्षा न कराए जाने के क्या कारण एवं गठिनाइयां थीं;

(ख) क्या उक्त सेवा की संवर्ग समीक्षा के लिए योजना मंत्रालय पूरी तरह से जिम्मेदार हैं ; यदि हां, तो क्या इस संबंध में कठिनाइयों को दर करने के लिए कोई कार्यवाही की ज रही है ; यदि हां, तो उसका ब्यौरा क्या है ग्रौर यदि नहीं, तो उसके क्य कारण हैं ; ग्रौर

(ग) यह मामला न्यायाधिकरण के समक्ष कब लाया गया था ध्रौर जुलाई, 1990 तक इस मामले में कितनी बार, सुनवाई हो चुकी थी ?

योजना मंत्रालय में राज्य मंत्री और कार्यक्रम कार्यान्व्यन मंत्रालय में राज्य मंत्री (श्री भाग्ये गोबर्धन): (क) झौर (ख) केंद्रीय प्रशासनिक न्यायाधिकरण की मुख्य न्यायपीठ ने 21-8-87 को ग्रन्य बातों के साथ-साथ भारतीय सांख्यिकीय सेवा ग्रौर भारतीय ग्राथिक सेवा में श्रेणी ${
m IV}$ के पदों की श्रेणी ${
m III}$ में ५रि-र्वातत करने के संबंध में स्थगनादेश जारी किया था। संबध नियंत्रण प्राधिकरण (16-10-84 तक कामिक विभाग तथा उसके बाद सांख्यिकीय विभाग) भारतीय सांख्यिकीय सेवा के मामले में संवर्गकी समीक्षा करने के लिए मुख्य